MAHARASHTRA STATE ROAD TRANSPORT CORPORATION

Executive Engineer, S.T.Divisional Office Building, Samarth Nagar, Chhatrapati Sambhajinagar

E TENDER NOTICE.11/2022-23, Dated. 04/03/2023.

Online percentage rate tenders (e-tenders) in B-1 Form in two Envelope systems are invited by the Executive Engineer, M.S.R.T.C Chhatrapati Sambhajinagar, from Public Works Department of Maharashtra State Government Registered Contractor's (For works upto 1.50 Cr. Works & Un-registered (for works above 1.50 Cr.) but experienced, technically and financially sound contractors, for the following works.:The Details of works are as under

S.r No.	Name of work	Est.Cost (Rs.)
1	Reconstruction of Bus station at Kundalwadi, in Nanded division. (Remaining Work)	1,73,96,472/-
2	Reconstruction of Bus station with its subworks with upgraded facilities at Nilanga in Latur division. (Remaining Work)	3,78,27,504/-
3	Renovation of Bus station at Degloor in Nanded division. (Remaining Work)	98,44,804/-

Tender Schedule

Document Download start/Sale Start/Bid Submission(Start date/time & End Date/time).	Dt. 10/03/2023, 17.05 Hrs to 03/04/2023, 13.00 Hrs	Bid Opening (If possible)	Dt. 05/04/2023, 13.00 Hrs

Note-1) For Further details, contact 0240-2350140, E-mail- **msrtceeabd@gmail.com**
2) Tender Details are available. on **www.mahatenders.gov.in**

Executive Engineer,
M.S.R.T.C
Chhatrapati Sambhajinagar

PUBLIC NOTICE

My Clients i.e. (1) SHRI KISHOR NARAYAN GOHIL, (2) SHRI NARAYAN CHAKU GOHIL & (3) SMT. MUKTABEN NARAYAN GOHIL are the owners in respect of the Residential Premises bearing Flat No. 302, located on the 3rd Floor in the Building No. B1/8 of "Lotus Co-operative Housing Society Ltd.", (Registration No. BOM/ WT/ HSG/ TC/ 4199/ YEAR 1989 Dated 29/12/1989) (hereinafter referred to as "the said Society") situated at Govardhan Nagar, L.B.S. Marg, Mulund (West), Mumbai – 400 080 (hereinafter referred to as "the said Premises") together with 5 fully paid up shares of Rs.50/- each of the said Society bearing Distinctive Nos. 166 to 170 (both inclusive) incorporated in the Share Certificate No. 34 (hereinafter referred to as "the said Shares"). The chain of documents in respect of the said Premises are (I) The First Agreement dated 09th July 1984 was executed between SHRI RAM BUILDERS and SHRI CHANDRAKANT PARSURAM AMBAWALE AND (II) The Second Agreement i.e. Agreement for Sale and Transfer dated 08th April 1997 was executed between SHRI CHANDRAKANT PARSURAM AMBAWALE and (1) SHRI KISHOR NARAYAN GOHIL, (2) SHRI NARAYAN CHAKU GOHIL & (3) SMT. MUKTABEN NARAYAN GOHIL i.e. my clients. The said Original First Agreement in respect of the said Premises is lost / misplaced and even after the diligent search the same is not traceable. If any person/s / Bank / Financial Institutions is having custody of the said Original First Agreement in respect of the said Premises or any right, title, interest, claim/s or demand upon against or in respect of the said Premises or any part thereof, whether by way of sale, exchange, let, lease, sub-lease, leave and license, right of way, easement, tenancy, occupancy, assignment, mortgage, inheritance, bequest, succession, gift, lien, charge, maintenance, trust, possession of original title deeds or encumbrance/s howsoever, family arrangement/ settlement, decree or order of any Court of Law or any other authority, contracts, agreements, development right/s or otherwise of whatsoever nature are required to make the same known to me in writing with documentary evidence at my address mentioned below within 14 (fourteen) days from the date of publication hereof, failing which it shall be considered that there exists no such claims or demands in respect of the said Premises and then the claims or demands if any, of such person/s shall be treated as waived and abandoned to all intents and purposes and the title of the said Premises shall be presumed as clear, marketable and free from encumbrances.
Mumbai, Dated this 06th day of March 2023.

Sd/-
VIKAS THAKKAR
Advocate High Court
401/402, Sainath House, B.P.S Cross Road No. 1,
Near Sharon School, Mulund (West), Mumbai – 400 080

PUBLIC NOTICE

NOTICE is hereby given to the public at large that my clients (1) SHRI MULRAJ JAMNADAS THAKKAR, (2) MR. MEHUL MULRAJ THAKKAR & (3) MR. KALPESH MULRAJ THAKKAR are entitled in respect of the Residential Premises bearing Flat No. D-1, located on the Ground Floor in the D wing of the Building known as Hansa Sagar of Shree Hansa Sagar Co-operative Housing Society Ltd., (Registration No. BOM / WT / HSG / TC / 6041 dated 11/03/1992) (hereinafter referred to as "the said Society"), situated at Govardhan Nagar, L. B. S. Marg, Mulund (West), Mumbai – 400 080 (hereinafter referred to as "the said Premises") together with Five fully paid up shares of Rs.50/- each of the said Society bearing Distinctive Nos. 0001 to 0005 (both inclusive) incorporated in the Share Certificate No. 01 (hereinafter referred to as "the said Shares"). The chain of documents in respect of the said Premises are (I) The First Agreement dated 07th January 1989 was executed between M/S. PADAMSHI SHAMJI AND SONS, SHRIRAM BUILDERS and MR. SOPAN KRISHNA SAWAKHANDE AND (II) The Second Agreement dated 05th January 1990 read with Deed of Declaration dated 26th September 2008 was executed between MR. SOPAN KRISHNA SAWAKHANDE and SMT. DAMAYANTI MULRAJ SACHDEV (THAKKAR). The said SMT. DAMAYANTI MULRAJ SACHDEV (THAKKAR) died intestate on 17th October 2021 leaving behind her (1) SHRI MULRAJ JAMNADAS THAKKAR (husband), (2) MR. MEHUL MULRAJ THAKKAR (son) & (3) MR. KALPESH MULRAJ THAKKAR (son), as her only heirs and next of kin according to the provisions of the Hindu Succession Act, 1956 by which she was governed at the time of her death. The said Original Second Agreement in respect of the said Premises is lost / misplaced and even after the diligent search the same is not traceable. If any person/s / Bank / Financial Institutions is having custody of the said Original Second Agreement in respect of the said Premises and if any person or persons claiming any share and interest through Late SMT. DAMAYANTI MULRAJ SACHDEV (THAKKAR) in respect of the said Premises or any right, title, interest, claim/s or demand upon against or in respect of the said Premises or any part thereof, whether by way of sale, exchange, let, lease, sub-lease, leave and license, right of way, easement, tenancy, occupancy, assignment, mortgage, inheritance, bequest, succession, gift, lien, charge, maintenance, trust, possession of original title deeds or encumbrance/s howsoever, family arrangement/ settlement, decree or order of any Court of Law or any authority, contracts, agreements, development right/s or otherwise of whatsoever nature are required to make the same known to me in writing with documentary evidence at my address mentioned below within 14 (fourteen) days from the date of publication hereof, failing which it shall be considered that there exists no such claims or demands in respect of the said Premises and then the claims or demands if any, of such person/s shall be treated as waived and abandoned to all intents and purposes and the title of the said Premises shall be presumed as clear, marketable and free from encumbrances.
Mumbai, Dated this 06th day of March 2023.

Sd/-
VIKAS THAKKAR
Advocate High Court
401/402, Sainath House, B.P.S Cross Road No. 1,
Near Sharon School, Mulund (West), Mumbai – 400 080

मराठी मनाचा आवाज

नवशक्ति

www.navshakti.co.in

PUBLIC NOTICE

Take Notice that our client is investigating the title of the entitlement to the tenancy rights of Abhay Mehta to the tenements more particularly described in **First Schedule** hereunder written of the building known as 'Shyam Kunj' ("**Building**") standing upon the land admeasuring approximately 965 square yards equivalent to 806.86 square meters, bearing C.S. No. 3/291 of Malabar Hill, Mumbai ("**Land**"), situate, lying and being at 86, Walkeshwar Road, Malabar Hill, Mumbai - 400006, (collectively, the "**Property") and** more particularly described in **Second Schedule** hereunder written.

All persons having any right, title, interest, benefit, claim, or demand, in or to Property, or any part thereof, and/or any of the title deeds in respect thereof, by way of sale, transfer, assignment, allotment, exchange, gift, lease, sub-lease, tenancy, sub-tenancy, licence, possession, use, occupation, mortgage, charge, lien, trust, inheritance, bequest, succession, family arrangement / settlement, easement, maintenance, Decree or Order of any Court of Law, agreement, or otherwise howsoever, are hereby required to make the same known in writing together with notarially certified true copies of documentary proof in support thereof, to the undersigned within **fifteen (15) days** from the date of publication of this notice of his/her/their/it share or claim, if any, with all supporting documents failing which the transaction shall be completed without reference to such claim and/or claims, if any, of such person shall be treated as waived and not binding on our client.

THE FIRST SCHEDULE REFERRED TO ABOVE :
(Description of the Tenement)
Tenancy Rights of Mr. Abhay K. Mehta in respect of Room no. 6 on the 2nd floor of the said Building on the said Land.

THE SECOND SCHEDULE REFERRED TO ABOVE :
(Description of the Property)
All that piece and parcel of land admeasuring approximately 965 square yards equivalent to 806.86 square meters and registered in the books of the Collector of Land Revenue under Collector's New No. 2128 part of 2/7293 and cadastral Survey No. 3/291 of Malabar Cumballa Hill and Cumballa Division, in the Registration District and Sub-District of Mumbai City upon which the building known as "Shyam Kunj" is standing thereon, situate, lying and being at 86, Walkeshwar Road, Malabar Hill, Mumbai - 400006 and bounded as follows :

On and towards East :
Walkeshwar Road
On and towards West :
Mountain Wall
On and towards North :
Radha Govind Site
On and towards South :
Gul Mansion

Dated this 06th Day of March, 2023

Sd/-
Advocate for the Client
Advocate Vithal Mahajan
A-101, Sai Krupa Premises, Sector-12, Plot No. D/68, Kharghar, Navi Mumbai - 410210, Maharashtra.
Email : adv.mahajan123@gmail.com
Mobile : +91- 8879646123

THE MALAD SAHAKARI BANK LTD. [Main Branch]

5, Sujata Niketan CHS. Ltd., Rani Sati Marg, Malad (East), Mumbai -400 097.
Tel. No. 28835432 / 28831407 / 28831307, **EMAIL ID -** mainbranch@maladbank.com

GOLD AUCTION NOTICE TO GOLD LOAN BORROWERS

The below mentioned Borrowers are hereby informed by this Notice that they have taken loan against Pledge of Gold Ornaments from our Bank. They have failed to repay their loan even after repeatedly request made & informed by various notices.

Sr. No.	Loan A/c	Name of the Borrower	Amount Outstanding as on 28.02.2023
1	100230641000215	Shah Nishma Abhay	Rs.3,89,056/-
2	002001100013326	Nayak Praful Kantilal	Rs.2,61,392/-
3	100211111000756	Jadhav Sanjay Ramesh	Rs.71,158/-
4	100211111000723	Jadhav Sanjay Ramesh	Rs.1,02,840/-
5	100230641000016	Jitendra Shriram Nishad	Rs.28,569/-
6	002001100013287	Sharma Rekha Jayprakash	Rs.1,09,001/-

The above mentioned Borrowers are once again requested to pay their entire dues with upto date interest on or before **21.03.2023** else the **Gold Ornaments** pledged to the Bank will be sold through Public Auction to be held on **Friday, 24.03.2023 at 11.00 a.m. at The Bank's Central Administrative Office.**

Please note that Bank reserves its rights to recover the balance amount due from the Borrower after the sale of Gold Ornaments, if the proceeds are not sufficient to clear the liability. The above mentioned Borrowers further take note of it that the sale of Gold Ornaments will be their own responsibility & any objection after Sale will not be entertained.

Note:-	Bank reserves its right for sale of Gold Ornaments in Public Auction or Sale to well-known Jewellers. Bank also reserves the right to accept or reject any offer/ bid or stop/ postpone / cancel the auction

Sd/-
Date : 06.03.2023. **Mrs. Bhakti B. Bhusane**
Place : Malad, Mumbai. **[Branch Manager]**

IDFC FIRST Bank Limited

(erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)
CIN : L65110TN2014PLC097792
Registered Office: KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai-600031. TEL: +91 44 4564 4000 | FAX: +91 44 4564 4022.

APPENDIX IV [Rule 8(1)]
POSSESSION NOTICE (For Immovable Property)

Whereas the undersigned being the authorised officer of the **IDFC First Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 28-Oct-2017 calling upon the borrower, co-borrowers and guarantors **1. Amit Sanjay Warik, 2. Vinita Amit Warik,** to repay the amount mentioned in the notice being **Rs. 27,54,002.76/- (Rupees Twenty Seven Lac Fifty Four Thousand Two And Seventy Six Paisa Only)** As On **27.10.2017**, Within 60 Days From The Date Of Receipt Of The Said Demand Notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him under sub – section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 3rd **day of March 2023.**

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the IDFC First Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) for an amount of **Rs. 27,54,002.76/- (Rupees Twenty Seven Lac Fifty Four Thousand Two And Seventy Six Paisa Only)** and interest thereon.

The borrower's attention is invited to provisions of sub – Section (8) Of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Immovable properties.

All That Piece And Parcel Of Property Bearing
Flat No. 301, 3rd Floor, Building No. 2, Avenue A4, Shree Shashwat Building, Village Dongare, Virar (W) Virar, Maharashtra 401303..

Sd/-
Authorised Officer
IDFC First Bank Limited
(erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)

Date: 3rd March 2023
Place: Virar.
Loan Account No: 10331117.

Canara Bank

केनरा बैंक Canara Bank — A Govt. of India Undertaking — सिंडिकेट Syndicate

Vasai Road Diwanman Dp - 15475
Sandhu Mahal, First Floor, Lambadi Naka, Diwanman Vasai Road West-401202
Dist:- Thane, Maharashtra
Ph No. 0250- 2332667/2332635
Email: - Cb15475@canarabank.com

Branch Ref : 3912/619/26/2023
Date: - -03/03/2023

POSSESSION NOTICE

Whereas the under signed being the Authorized Officer of the Canara Bank under the Securitization And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the security Interest (Enforcement) Rules 2002, issued a Demand Notice dated **17/11/2022 (17 November 2022)** calling upon the borrower **Mrs. Sugandhadevi Anil Jha and Mr Anil Parshuram Jha** to repay the amount mentioned in the notice, being **Rs.10,69,551.20 (Rupees Ten Lakhs Sixty Nine Thousand Five Hundred and Fifty One and Paisa Twenty Only)** plus unapplied interest and charges within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and public in general, that the under signed has taken possession of the properties described herein below in exercise of powers conferred on him /her under Section 13 (4) of the said Act, read with Rule 8 & 9 of the said Rules on this **03rd day of March of the year 2023.**

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject io the charge of the CANARA BANK, Vasai Road Diwanman Branch for an amount of **Rs.10,69,551.20 (Rupees Ten Lakhs Sixty Nine Thousand Five Hundred and Fifty One and Paisa Twenty Only)** and interest thereon.

Description of the Immovable Property

Flat No 302 3rd Floor a wing Classic 99 Village Nilemore Nalasopara District Palghar 401203.
Bounded:
On the North by : Dreams Building On the South by : B Wing
Onthe Eastby : Dreams Building On the West by : Road.
Within the Registration Sub-district of: Nalasopara Palghar

Sd/-
Date : 03/03/2023 **Authorised Officer**
Place : Vasai **Canara Bank**

IN THE COURT OF SMALL CAUSES AT MUMBAI

T. E. & R. Suit No. 88 Of 2022

1. Mr. Bhushan Harishchandra Pandit,
Aged 57 years, Occupation Business
2. Mr. Subodh Harishchandra Pandit
Aged 64 years, Occupation : Service
3. Mr. Sanjay Harishchandra Pandit,
Aged 62 years, Occupation : Service
4. Mrs. Nutan Ravindra Joshi,
Aged 60 years, Occupation : Service, All Indian Inhabitants of Mumbai, all Residing at 701/702, Zala Saphire Co-operative Housing Society Ltd., Ghantale Mandir, Near IDBI Bank, Ghantale Navpada, Thane (West), Pin-400 602

...Plaintiffs

Versus

1. M/S. SHIVA BUILDERS
A partnership firm Having registered office 14, Patel building, Ganesh Gawde road, Mulund (W), Mumbai-400 080
2. NANDLAL MADHAVJI THAKKR
Aged not known, Indian Inhabitant, Partner of Defendant No. 1, Having registered office 14, Patel Building, Gapiesh Gawde Road, Mulund (W), Mumbai-400 080
3. JAMNADAS KANJI THAKKAR
Aged not known, Indian Inhabitant, Partner of Defendant No. 1, Having registered office 14, Patel Building, Ganesh Gawde Road, Mulund (W), Mumbai-400 080
4. PRATIMA NANDLAL THAKKAR
Aged 36 years, Occ : Business, Having address at 16/1, Meghalay Industrial Estate, Lala Devidayal Road, Mulund (W), Mumbai-400 080.
5. PRAMOD NIVRUTII JADHAV
Aged 36 years, Occ : Doctor Having address at Gala No. 5A, 5B, & 5C, Varashikara Compound Premises, Opp. Akshay Bar, connected to World Fitness, Balrajeshwar Marg, Mumbai-400 082

...Defendants

To,

The Defendant No. 3 abovenamed,

WHEREAS the Plaintiffs abovenamed have instituted the above Suit against the Defendant praying therein that the Defendants be ordered and decreed to quit and vacate and hand over the vacant and peaceful possession of the suit land/suit property i.e. CTS No. 632 & 632/ 1 to 7, on the plot of land bearing Survey No: 262 and 263 admeasuring about 1575 sq. mtrs. at Village Mulund/Taluka- Kurla, Mumbai Suburban District, situated on Balrajeshwar Marg, Mulund (W), Mumbai-400 082 to the plaintiff and Pending 'the hearing and final disposal of the aforesaid suit, defendant no. 1 to 3 be directed to deposit the last three years rent from March, 2019 to March, 2022 at the Rate of Rs. 3000/- per year amounting to Rs. 9,000/- i.e. arrears of rent in this Hon'ble Court and the plaintiffs will be permitted to withdraw the same and for such other and further reliefs, as prayed in the Plaint.

YOU ARE hereby summoned to file your Written Statement within 30 days from service of summons and to appear before the Hon'ble Judge presiding over Court Room No. 23, 1st Floor, Annex Building, Court of Small Causes, L. T. Marg, Mumbai-400 002, in person or by authorized Pleader duly instructed and able to answer all material questions relating to suit or who shall be accompanied by some other person able to answer all such questions on 15th March, 2023 at 2.45 p.m., to answer the abovenamed Plaintiff, and as the day fixed for your appearance is appointed for the final disposal of the suit, you must be prepared to produce all your witnesses on that day and you are hereby required to take notice that in default of filling Written Statement, or your appearance on the day before mentioned, the suit will be heard and determined in your absence and you will bring with you or send by your Pleader, any documents on which intend to rely in support of your defence.

YOU may obtain the copy of the said Plaint from Court Room No. 23 of this Court.

Given under the Seal of the Court,
this 16th day of January, 2023.
SEAL
Sd/-
Additional Registrar

PUBLIC NOTICE FOR REVOCATION OF POWER OF ATTORNEY GIVEN TO MR. PARESH BHUTA (SINCE DECEASED) AND MRS. HARSHA PARESH BHUTA, BOTH DIRECTORS OF MEETI DEVELOPERS PVT. LTD.

Notice is hereby given to the public at large that the Power of Attorney dated 9th August, 2006 given by New Kamal Kunj Co-operative Housing Society Limited (Regd. No.BOM/ HSG/52 OF 1967) having its registered office at 417/A, 33rd/15th Road, TPS-III, Bandra (West), Mumbai – 400 050 (the Society) to and in favour of Mr. Paresh Pratapray Bhuta (since deceased) and Mrs. Harsha Paresh Bhuta, directors of Meeti Developers Pvt. Ltd. (Meeti), pursuant to the registered Development Agreement dated 27th December, 2006 and the registered Addendum Development Agreement dated 18th March, 2017 between the Society and the said Meeti has been cancelled and revoked by the Society pursuant to the Resolutions passed at the Special General Meeting of the Society held on 23rd February, 2023.

The public at large are hereby informed that the aforesaid Development Agreement dated 27th December, 2006 as well as the Addendum Agreement dated 18th March, 2017 have been terminated by the Society as Meeti has failed and neglected to complete their scope of work, responsibilities thereunder and have abandoned the project of redevelopment of the Society's property.

Members of the public are hereby informed that in view of the termination of the aforesaid Development Agreements and revocation of the Power of Attorney given by the Society to the directors of Meeti, all the powers given by the Society in favour of the directors of Meeti stands terminated and have come to an end and in any event, the Society hereby withdraws, revokes, cancels and terminates the aforesaid Power of Attorney dated 9th August, 2006 granted by it with immediate effect.

The revocation of the said Power of Attorney is conclusive for all purposes from the day of issue of the notice of termination of the Development Agreements and revocation of the Power of Attorney w.e.f. 24th February, 2023.

All persons are hereby required to take notice of the aforesaid and are required and warned not to deal with any of the directors of Meeti or with Meeti in respect of any of the affairs of the Society pertaining to the development/redevelopment of Society's property situate, lying and being at Plot No. 417A, CTS No. F/443/A/1, Corner of 15th and 33rd Road, TPS-III, Bandra (West), Mumbai – 400 050 or otherwise.

Any person doing so will do so at his/her/its own risk and consequences and such acts/ transactions shall not be binding upon the Society.

Dated this 6th day of March, 2023.

For **New Kamal Kunj Co-operative Housing Society Ltd.**
(Chairman / Hon. Secretary)
417/A, 33rd/15th Road, TPS-III,
Bandra (West), Mumbai – 400 050

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GEETA REFINERY PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	GEETA REFINERY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	24th August, 1998
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51410MH1998PTC116338
5.	Address of the registered office and principal office (if any) of corporate debtor	Gut No 175, Rammurthi Village, Mantha Road, Jalna, Maharashtra 431203
6.	Insolvency commencement date in respect of corporate debtor	3rd March, 2023
7.	Estimated date of closure of insolvency resolution process	30th August, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Hari Kishan Bhoklay IBBI/IPA-003/IP-N00228/2019-2020/12696
9.	Address and e-mail of the interim resolution professional, as registered with the Board	905 E, Raheja Residency, Off General A K Vaidya Marg, Malad East, Mumbai, Mumbai Suburban, Maharashtra ,400097. Email: bhoklay.hk@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Unit # 207, Kshitij, Near Azad Nagar Metro Station, Veera Desai Road, Andheri West, Mumbai – 400053. Email: cirp.geetarefinery@gmail.com
11.	Last date for submission of claims	17th March, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): **Not Applicable**
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: **NA**	Weblink: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Geeta Refinery Private Limited** on 3rd March, 2023.
The creditors of **Geeta Refinery Private Limited**, are hereby called upon to submit their claims with proof on or before 17th March, 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Date: 4th March, 2023 Interim Resolution Professional
Place: Mumbai Geeta Refinery Private Limited

PUBLIC NOTICE

NOTICE is hereby given that Aakar Infraprojects Private Limited have agreed to convey, sell and transfer to our clients and our clients have agreed to purchase and acquire the properties more particularly described in the Schedule hereunder written, free from all encumbrances, debts and liabilities.

We have been instructed by our clients to investigate the title of Aakar Infraprojects Private Limited in respect of the scheduled property. Any person/s claiming or having any right, title, interest in the said scheduled property or any part thereof by way of sale, gift, lease, inheritance, exchange, mortgage, charge, lien, trust, possession, easement, attachment or otherwise in any manner howsoever is/are hereby required to make the same known to us in writing through registered post within 15 days from the date of this publication of his/her/their claim/s, if any, with certified true copies of all supporting documents, failing which, our clients will complete the transaction of the property more particularly described in the Schedule hereunder written, without any reference to such claim and/or objections and such claims and/or objections, if any, shall be deemed to have been waived and/or forfeited.

SCHEDULE OF PROPERTY

All that pieces and parcels of land (1) bearing City Survey No. 736, final Plot No. 60 of Town Planning Scheme (TPS) III (final), Village-Borivali, Taluka-Borivali admeasuring 698.80 sq.metres with the structure standing thereon, (2) bearing City Survey No. 734 B & OP. No. 60, final Plot No. 59 of Town Planning Scheme (TPS) III (final), Village-Borivali, Taluka-Borivali admeasuring 2752.44 sq. metres as per Conveyance dated 27th June, 1969 and additional area 180.80 sq. meters allotted by Town Planning Authority admeasuring in aggregate 2932.80 sq. metres alongwith the structures standing thereon known as Vimla Apartment [4 parking garages] and (3) bearing City Survey No. 734 B & OP. No. 60, final Plot No. 59 of Town Planning Scheme (TPS) III (final), Village-Borivali, Taluka-Borivali admeasuring 1114 sq.metres and additional area 180.80 sq.meters allotted by Town Planning Authority admeasuring in aggregate 2932.80 sq.metres.

Mumbai, Dated this 6th day of March, 2023

N. K. Unadkat
(Partner)
For M/s. Kantilal Underkat & Co.
(Advocates & Solicitors)
Unadkat Terrace, 1st Floor, 27, Anju Shopping Centre,
Tilak Road, Santacruz (West), Mumbai-400 054.

IN THE COURT OF SMALL CAUSES AT MUMBAI

MARJI APPLICATION NO. 271 of 2022
IN
Order Below Exh. 1
IN
R.A.E. & R. SUIT NO. 1307 of 2019

Mohsin Abdullah Shaikh,
Aged :- 33 years. Occupation :- An adult Indian Inhabitant, Residing at Room No. 15, 1st Floor, Sayed Manzil (Old name Dilbar Manzil), Junction of Dimtimkar Road, 1st Peerkhan Street, Mumbai-400 008.

...Appellant/
(Original Defendant No. 2)

Versus

1. Mr. Mushtaq Abubaker Sayed
Age : 54 years, occupation : Business, at present residing at : Nosarka House, Room No. 34, 3rd Floor, 26 M A Chhotani Marg, Mumbai-400 003

...Org Plaintiff

2. The Unnamed Heirs and Legal Representative of Deceased Salmabai Shaikh Ahmed
3. Mrs. Noorjahan Shaikh
Age :- Not known years, Occupation :- Not known,
All having residence at Room No. 15, 1st Floor, Sayed Manzil (Old Name Dilbar Manzil) Junction of Dimtimkar Road & 1st Peerkhan Street Mumbai-400 008
4. Mr. Husian Shaikh Ahmed
Age Not Known, Occ : Not Known
5. Ms. Saeeda Banu Shaikh
Age not known, occ. Not Known
4 & 5 having their residence address at room No. 15 1st Floor, Sayed Manzil (Old Name Dilbar Manzil) Junction of Dimtimkar Road & 1st Peer khan Street Mumbai-400 008.

...Respondents
(Org. Defendant 1, 3 to 5)

To,

The Respondent No. 1 and 3 abovenamed,

WHEREAS, the Appellant (Orig. Defendant No. 2) abovenamed has taken out Application dated 28th September, 2022 i.e. Marji No. 271 of 2022 against the Respondents (Orig. Plaintiff and Orig. Defendant No. 1, 3 to 5) praying therein that the delay of 21 days may be condoned in filing the Written Statement, and for such other and further reliefs, as prayed in the said Application.

You are hereby warned to appear before the Hon'ble Appellate Bench Presiding over Court Room No. 1, 3rd Floor, Old Building, Court of Small Causes, L. T. Marg, Mumbai-400 002, in person or by authorized Pleader duly instructed on the 10th March, 2023 at 2:45 pm., to show cause against the Application, failing wherein, the said Application will be heard and determined Ex-parte.

You may obtain the copy of said Application from Court Room No. of this Court.

Given under seal of the Court,
this 22nd day of February, 2023
Seal
Sd/-
Additional Regisrar

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AZINOVA CONSTRUCTIONS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Azinova Constructions Private Limited
2.	Date of incorporation of corporate debtor	18/01/2016
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70102MH2016PTC272144
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No. FF19, HDIL Harmony Hall, Goregaon Link Road, Goregaon West, Mumbai – 400104
6.	Insolvency commencement date in respect of corporate debtor	March 3rd, 2023 (Copy of the order received by IRP on March 3rd, 2023)
7.	Estimated date of closure of insolvency resolution process	August 30th, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Name:** Jayesh Natvarlal Sanghrajka **Reg. No.:** IBBI/IPA-001/IP-P00216/2017-2018/10416 **AFA No.** AAA1/10416/02/091023/104574 valid till October 09, 2023
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Registered Address:** 405 – 407, Hind Rajasthan Building, Dadar East, Mumbai – 400014 **E-mail id:** jayesh@jsandco.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Correspondence Address:** Incorp Restructuring Services LLP (Formerly known as M/s Vinay and Keshava Resolution Professionals LLP), 405-407 Hind Rajasthan Building Dadar, Mumbai - 400014 **Correspondence e-mail id:** cirp.azinova@gmail.com
11.	Last date for submission of claims	March 17th, 2023 (14 days from the date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web Link for downloading claim forms: www.ibbi.gov.in/downloadforms.html (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of **Azinova Constructions Private Limited** on **March 3rd, 2023** vide order no. CP (IB) No.742/MB-IV/2022. (Date of receipt order by Interim Resolution Professional is March 3rd, 2023)
The creditors of **Azinova Constructions Private Limited**, are hereby called upon to submit their claims with proof on or before **March 17th, 2023** to the interim resolution professional at the address mentioned against Entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.
Sd/-
Jayesh Natvarlal Sanghrajka
Interim Resolution Professional of Azinova Constructions Private Limited
Registration Number: IBBI/IPA-001/IP-P00216/2017-2018/10416
AFA No. AA1/10416/02/091023/104574 valid till October 09, 2023
Incorp Restructuring Services LLP
(Formerly known as M/s Vinay and Keshava Resolution Professionals LLP),
Registration Number: IBBI/IPE/0129
Correspondence Address: 405-407 Hind Rajasthan Building Dadar, Mumbai - 400014
Date: March 6th, 2023
Place: Mumbai

DEBTS RECOVERY TRIBUNAL-1, MUMBAI

(Government of India, Ministry of finance)
2nd Floor, Telephone Bhavan, Colaba Market, Colaba, Mumbai- 400005
(5th Floor, Scindia House, Ballard Estate, Mumbai-400 001)
O.A. NO. 132 Of 2020

Exh -15

Punjab National Bank **... Applicant**
V/S
M/s Asi Projects & Engineering & Anr. **... Defendants**

To,

DEFENDANT NO. 1	**M/S ASI PROJECTS & ENGINEERING** 107, Ashok Service Industrial Estate, LBS Marg, Bhandup (W), Mumbai - 400078
DEFENDANT NO. 2	**MRS KASHMIRA SUBRATO HALDAR** Flat No. 103, 1st Floor, Airoli Plaza CHS Ltd., Sector No. 16, Airoli, Navi Mumbai - 400708 **And also at:** Flat No. 008, Sai Pavitra Aprt CHS Ltd., Near D' Mart, Sector 8A, Airoli, Navi Mumbai - 400708

SUMMONS

1. WHEREAS, OA/132/2020 was listed before Registrar on **21/02/2023.**
2. WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of **Rs.88,16,156.17**
3. WHEREAS the service of summons/Notice could not be effected in the ordinary manner and whereas the Application for substitute service has been allowed by this Tribunal.
4. In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under: -
(i) To show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
(ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;
(iii) Youare restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
(iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
(v) You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and depositsuch sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.
5. You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on **26/04/2023 at 12:00 Noon.** failing which the application shall be heard and decided in your absence
Given under my hand and the seal of this Tribunal on this **22nd day of February 2023.**

seal **Registrar,**
Debts Recovery Tribunal-1, Mumbai

Form No. 3
[See Regulation-15 (1)(a)] / 16(3)

DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)
1st Floor, MTNL Telephone Exchange Building, Sector-30 A, Vashi, Navi Mumbai- 400703
Case No.: OA/21/2020
Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.
Exh. No.: 11

PUNJAB AND SIND BANK
VS
RAJKUMAR C BHAGWANE

To,
(1) RAJKUMAR C BHAGWANE
UNIT F/3, PLOT NO K2 UDYOG BHAVAN, MIDC ANAD NAGAR AMBERNATH THANE, MAHARASHTRA
Also At.
FLAT NO 1002 A WING ROYAL RESIDENCY KATHEMANAVALI NEAR VITHALWADI STATION KALYAN DIST THANE THANE, MAHARASHTRA - 421306
(2) MRS. NANDINI R BHAGWANE
FLAT NO 1002 WING ROYAL RESIDENCY KATHEMANAVALI NEAR VITTHALWADI STATION KALYAN THANE THANE, MAHARASHTRA - 421306

SUMMONS

WHEREAS OA/21/2020 was listed before Hon'ble Presiding Officer/Registrar on **21/05/2019.**
WHEREAS this Hon'ble Tribunal is pleased to issue summons / notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of **Rs.3933252/-** (application along with copies of documents etc. annexed).
In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-
(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;
(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.
You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on **20/03/2023 at 10.30 A.M**. failing which the application shall be heard and decided in your absence.
Given under my hand and the seal of this Tribunal on this date: 12/09/2022.

Signature of the Officer Authorised to issue summons.
Sanjai Jaiswal
Registrar
DRT-III, Mumbai.

Note: Strike out whichever is not applicable.
Date extended 20/03/2023
Registrar
DRT-III, Mumbai
Seal